

**DIVISION BENCH**

**ITEM NO.1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP NO.16/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>RAKESH KUMAR ANEJA &amp; ORS. V/S ANEJA &amp; SHRIVASTAV HEALTH CARE PRIVATE LIMITED &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 &amp; 244 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Krishna Dev Vyas, Adv.

*: For the Petitioner*

Sh. Himanshu Harbola with  
Sh. Rohit Rajliwal, Advs.

*: For the Res. Nos.1 to 3*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsels representing both the sides at the outset state that though this petition has been filed, however in the meantime, the settlement talks have also been initiated, and therefore they seek an accommodation to await the settlement, if any.
- 2.** Let the matter be adjourned for 31<sup>st</sup> May, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**22<sup>nd</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*